

(d) There is no scheme at the national level, known as 'Right to Work' at present.

(e) Does not arise.

### **Development Works in Hill Areas of Uttar Pradesh**

3099. SHRI C.M. NEGI:  
SHRI HARISH RAWAT:

Will the PRIME MINISTER be pleased to state:

(a) Whether Government are aware that the development works in Garhwal District in Uttar Pradesh have been hampered;

(b) if so, the reasons therefore;

(c) whether Union Government are contemplating amendments to the Forest (Conservation) Act, 1980, to remove bottlenecks in the way of much needed infrastructural facilities like construction of roads, bridges, electrification and drinking water channels; and

(d) if so, the details thereof and the time schedule thereof?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS AND MINISTER OF STATE IN THE MINISTRY OF PROGRAMME IMPLEMENTATION (SHRIMATI MANEKA GANDHI):  
(a) and (b). Representation have been received in the Ministry alleging that Forest (Conservation) Act, 1980 has come in the way of development works particularly in the hills districts of Uttar Pradesh.

(c) and (d) No amendments to the Forest (Conservation) Act, 1980 are being considered at present. The guidelines issued under the Act provide that proposals for laying of transmission lines or pipes for drinking water supply, where no felling of trees is

involved may be submitted by the State Government to Central Government in simplified proforma. However, based on the suggestions made in the Conference of the Forest Ministers of States held in May, 1989, following steps have been taken to further streamline the procedure for speedy disposal of cases under the Forest (Conservation) Act, 1980:

1. Diversion of forest land for construction of buildings for schools, hospitals, dispensaries, community halls, co-operatives, panchayats, tiny rural industrial-sheds of Government etc. which are to be put up for the benefit of the people of that area are now to be considered but such diversions should be strictly limited to the actually needed area and should not exceed one hectare in each case.

2. In hill districts and in other districts having forest lands exceeding 50 per cent of the total geographical area, compensatory afforestation on non-forest land is to be insisted upon and is permitted on degraded forest land twice in extent of the area diverted provided forest land involved is less than 5 hectares and the purpose of diversion is for construction of link road, small water works, minor irrigation works, school building, dispensary, hospitals, tiny rural industrial shed of the government or any other similar work which directly benefit the people of the area.

3. Only those cases wherein forest area involved is more than 10 hectares are now referred to Advisory Committee for its advice. Cases involving forest area upto 10 hectares are decided by this Ministry without referring those to the Advisory Committee. The Regional Chief Conservator of Forests have been authorised to clear proposals involving forest land less than one hectare.

Each case is considered on its merit and if complete information is received from the State Government, the policy is to take

decision within 6 weeks from the date of receipt of the proposal in this Ministry.

### **Kaiga Atomic Power Plant**

3100. SHRI C.P. MUDALA GIRI-YAPPA:

SHRI V. KRISHNA RAO:

Will the PRIME MINISTER be pleased to state:

(a) the progress made so far in setting up the Kaiga Atomic Power Plant in Karnataka;

(b) the financial allocation made in the Eighth Plan for this plant; and

(c) by what time the plant would start functioning?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE & TECHNOLOGY AND MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (PROF. M.G.K. MENON): (a) Setting up of site infrastructural facilities, main plant civil works and manufacture as well as part deliveries of major equipment of the Kaiga Atomic Power Plant (Units-1&2)

with a capacity of 2X235 MWe are in progress.

(b) The financial allocation in the Eighth Five Year Plan for the above plant has not yet been finalised.

(c) The target dates for achieving criticality are June 1995 for Unit-1 and December 1985 for Unit-2 and commencement of commercial power operation in a period of six months after achieving criticality.

### **Unauthorised Construction in Kanpur Cantonment Area**

3101. SHRI V. SREENIVASAPRASAD: Will the PRIME MINISTER be pleased to state:

(a) whether large scale unauthorised construction in the Cantonment area, Kanpur, have been going on; and

(b) if so, the facts thereof?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DR. RAJA RAMANNA): (a) and (b): 50 unauthorised constructions have been noticed in the Cantonment area, Kanpur, during the year 1989. Details of such constructions are given in the attached statement.